12.40 hrs.

COMMITTEE ON PRIVATE MEM-BERS' BILLS AND RESOLUTIONS

TWENTY-FIRST REPORT

भी चन्नदेव प्रसाद वर्गा (धारा): फ्रध्यक्ष महोदय, मैं गैर-सरकारी सदस्यों के विधेयकों तथा संकल्पों संबंधी समिति का इक्कीसवां प्रतिवेदन प्रस्तुत करता हूं।

12.401 hrs.

METRO RAILWAYS (CONSTRUC-TION OF WORKS) BILL

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE): I beg to move*

"That the Bill to provide for the construction of works relating to metro railways in the metropolitan cities and for matters connected therewith, be taken into consideration."

Since the Railways found that the surface transport facilities are inadequate to meet the requirements of some of the metropolitan cities, it was found necessary that we should go ahead with the metro railway scheme and beginning has already been made in Calcutta.

When the scheme was taken up, it was a new experiment and it was not envisaged that certain legal difficulties would arise.

There is alrady in existence a legislation which provides for the acquisition of lands for purposes of railway projects and so many other projects but certain provisions of Act of 1894 are not adequate to meet with the requirements of construction of metro railway in places like Calcutta. For instance one of the main difficulties is

that according to the present acquisition laws, if any land owner has a particular piece of land and if he wants to undertake any construction activity, he can dig the land to any depth. He can make the construction upto any floor. When he owns a piece of land he owns it from hell to heaven subject to the Town Planning laws and other laws.

SHRI JYOTIRMOY BOSU (Diamond Harbour): What about minerals?

PROF. MADHU DANDAVATE: That is a different thing. These are extreneous factors.

One who owns a piece of land can go upto heaven. Therefore it was found necessary that a new legislation should be brought in which certain aspects of the metro railway contruction be taken note of. For instance one of the difficulties of the Railways is that when we want to construct underground railway, it is not necessary for us to have surface use of the piece of land but we want to use only the land below that piece. There is no legislation today which gives to the Railways or to any other Department of the Government exclusive right of the use of land below a particular piece of land.

There is another difficulty. We are also guided by the Railway Act and according to Section 7 of the Railway Act if we want to undertake any construction activity and if any other immovable property is actually involved, unless we are able to go through the legal proceedings, it is not possible for us to go ahead with the construction activities and, there we have to take recourse to the legislation that exists to day. They are not adquate to meet requirements. Sometimes when the underground railway construction work is going on, it is very necessary from the point of view of safety and security that some of the occupants of

^{*}Moved with the recommendation of the President.

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land on the surface are shifted to other locations. Temporary accommodation is to be provided to such people and only when the tunnels are constructed and metro construction work is over, then only they can be brought back to the original site. Now, there is no provision in the existing legislations in which all these arrangements can be made and, therefore, for that also certain provisions are to be made. In addition to that there are certain difficulties in procedures. For instance, no doubt, certain changes have been made in the Constitution on the basis of which the word "compensation" has been eliminated and rightly eliminated from the statute. But at the same time when we acquire a certain piece of land and some amount is to be paid to the land owner, what exactly should be the quantum, what price is to be paid, if the dispute arises to whom it is to be referred, which is the final authority, these are the points that are to be undergone. Similarly in the co-ordination and construction work of the metro railways certain element of planning and Co-ordination is involved. On those points certain advices are to be given to the Government and to the Railway administration.

As far as Metro Railway is concerned, though at present we are undertaking the construction activity only in Calcutta, there can be other Metropolitan regions in which similar activities can be undertaken.

all these future Keeping in view prospects, we have to formulate a legislation. We have to define what authority before is the competent whom the claims can be preferred. Suppose there is some dispute, what is to be the arbitration machinery to which the matter could be referred to?. All these have to be considered. As far as the Planning and Coordination is concerned, we should know what is to be the composition of the Advisory Board, what are its powers, how they should function and so on. All these have to be spelt out.

This is a simple Bill which only tries to meet the requirements—the legal requirements—of the construction work that is already going on, in order to see that the construction work should not be delayed and to see that necessary funds are made available. It is only with this purpose that I place this Bill before the House. So, I commend this Bill for the consideration of the House. I move.

MR. SPEAKER: Motion moved:

"That the Bill to provide for the construction of works relating to Metro railways in the metropolitan cities and for matters connected therewith, be taken into consideration."

Before we take up further discussion I wish to point out that there are three amendments, Nos. 1, 7 and 8. The first amendment is by Shri Ram Kishan for circulation. He is not here. So, it is not moved. Amendment No. 7 is by Shri Vinayak Prasad Yadav. That is also for circulation. He is not here-so, it is not moved. Then, the next amendment is by Shri B. P. Mandal. He is also not here. So, they are not moved. Amendments on clauses will come up later. This is at the very threshold. They want the Bill to be circulated for consideration. They are absent. Therefore, they are not moved. Now, Shri Janardhana Poojary.

SHRI JANARDHANA POOJARY (Mangalore): I am not going to oppose the Bill. But, at the same time, I take into consideration the hurdles which the Government is going to have while constructing this underground railway.

But, at the same time, we must take into consideration certain other aspects.

We heard in this House a few minutes earlier as to how we are facing acute shortage of coal as well as energy. It is a matter of concern for us because there is acute shortage both of coal as well as electric energy. I am told that huge amount of these are going to be spent on the project. Without having sufficient stock of coal and provision for energy, is it profitable in the long run to have this scheme?

Further, as he knows, certain trains have been stopped for want of coal and for want of electricity. Running of the trains have been stopped not only in Maharashtra, but also in other parts of the country, including Karnataka.

We have received numerous telegrams from the people of Karnataka about the stopping of the running of the Mysore-Chamarajnagar train. We should know whether the Government is putting sufficient funds to complete this project. After taking into consideration all the provisions of the Bill, I feel that the House will be with him, so far as the removal of the hurdles are concerned. But, I may submit one thing. So many people will be affected; so many will have to be evicted from this area where the construction work is going to be undertaken. Now, in their case.... (Interruptions)

PROF. MADHU DANDAVATE: Nobody is staying underground.

MR. SPEAKER: They will stop staying underground.

SHRI JANARDHANA POOJARY: The people who are residing in the surface will be affected. At least in some places these people will be affected. Under the circumstances, what provision is made by Government so far as their rehabilitation is concerned.

Further, as regards payment of compensation, I do not think that Government has made a proper provision. While considering payment of compensation, I want to know whether government is taking into consideration the market value of the land or whether it will be the discretion of the commission or any other authority appointed under this Bill.

If the authority is going to fix the compensation, then there would be the injustice? So far as the provisions of the Bill are concerned, I do not think that there is sufficient provision made or sufficient steps taken to give sufficient compensation to the people who are affected by this project. As far as another aspect of the matter is concerned, the authority in Calcutta Underground Railways has asked the public sector undertaking-the Electronics Corporation-to manufacture sophisticated equipment for their automatic train protection. Such an equipment is a feature to the underground railway. Instead of importing such an equipment at high cost, the railway authorities should approach the Electronics Corporation to do the needful. I ask the Government whether they would take into consideration this aspect of the project also. Further as you know, due to monsoon rain, most of the roads are inundated and even in the middle of it the city gets paralysed. Now, the project is being undertaken in the city of Calcutta in order to remove the bottle-necks in traffic. May I ask the hon. Minister whether Government has taken sufficient steps to see that they have got sufficient funds and whether he has sought any help from the World Bank in order to see that the construction work is completed without any hurdle. I am told that the World Bank has not come forward and even they are not for any underground construction of railways in India. On the contrary, the World Bank has discouraged the underground railway construction. They have already asked the Government not to undertake any underground railway construction. these circumstances, I want to know [Shri Janardhana Poojary]

whether Government is going to complete this project within a specified time-limit. If so, what is the time limit or within what time is the Government going to complete this project?

SHRI VAYALAR RAVI (Chirayinkil); What has the World Bank got anything to do with this? Let them go to hell.

MR. SPEAKER: I do not think the World Bank is prepared for that.

This is merely an enabling Bill. Nothing more than that.

They are taking, some little power. (Interruptions)

SHRI JANARDHANA POOJARY: Even then, we must have sufficient funds to pay the compensation to the people who are affected.

This Bill I speaks about the removal of the hurdles which are coming in the way of implementation of he project. Under the circumstanes, am I not justified in my submission that sufficient funds must be made available for the completion of the project?

Further I would ask the Minister one thing. He has taken up the project now. I am not against this. At the same time, there are so many projects being undertaken by the Railways. So far as Mangalore-Hasan line is concerned, as you know, under what phase it has gone. This project has already taken about ten to twelve years for the completion. If this is the rate of phase, then my submission would be this. How much time will this project take for the completion of this project? That is why unless there is sufficient fund it may not be completed. For that purpose I am asking whether any help was sought from the World Bank. While taking up the Hasan-Mangalore

tailway line project the funds meant for that project were diverted to Northern India for some other project. Under these circumstances also, I am asking whether Government is seriously taking up this project. Is the Planning Commission going to provide sufficient funds in the coming years to complete this project.

PROF. MADHU DANDAVATE: Sir, the Bill is about railway's underground activities.

SHRI JANARDHANA POOJARY: You must undertake the underground activities very seriously otherwise they may meet the same fate as had happened in the case of Hasan-Mangalore railway line. Then we should not wait for the people of Calcutta to agitate against this project. In that context, I am submitting these facts.

Further, there are so many projects which have not been taken up. I am very particular about Mangalore-Merora railway line. I would like to know whether you have given any thought so far as these projects are concerned. I am not opposing this Bill but while supporting this Bill I would like to once again submit that this Bill should not become a hurdle so far as payment of compensation is People who are going to be affected must be suitably compensated and much damage should not be done to the properties which are going to be affected.

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Mr. Speaker, I rise to support this Bill which...

MR. SPEAKER: You may continue your speech after lunch break.

The House stands adjourned to meet at 14.00 hrs. of the clock.

13.00 hrs.

The Lok Sabha adjourned for Lunch till Fourteen of the Clock.

METRO RAILWAYS (CONSTRUC-TION OF WORKS) BILL-contd.

BAPUSAHEB PARULE-SHRI KAR: While supporting this Bill, I want to make a few suggestions, regarding the policy adopted by the hon, Railway Minister in laying down the procedure for the acquisition of properties necessary for the construction of the metropolitan railways. The said policy I find has been reflected in chapter IV. It is stated in the statement of objects and reasons that under the Railways Act there was no permission to construct any railwayline on private property unless it was acquired and it was to be acquired under the Land acquisition Act. In this Bill there are provisions made for acquisition and the Land Acquisition Act is to be made not applicable. A summary procedure has been laid down. The reasons given for this are not very happy. It has been stated that the procedure under the Land Acquisition Act is long drawn out and costly and the whole process involves time. The third and the main reason given is that the acquisition is merely the right of a user. The third ground given does not seem to be correct if we read the provisions of the Bill. In clause 21, there is a provision for demolition of a building standing on the land and for that purpose there is a provision for acquisition. This statement that this provides only for the acquisition of right below the ground is correct.

Coming to the question of long procedure, I may say that the provision laid down in this Bill is so complicated and clumsy that it does not cut short the long drawn out procedure. If we read the entire scheme, we find that a notification has to be, issued by the Central Government and after issuing that notification, the person concerned is given an opportunity to be heard within 21 days. The competent authority will then refer the matter to the Central Government

and the Central Government will again issue a notification and after the issue of the notification arbitrator will decide the compensation and after the compensation determined the railway authority gets the right to take possession of this particular property. If we these provisions with the relevant provisions of the Land Acquisition Act, it would, prima facie, show that the procedure which islaid down in the Land Acquisition Act is more simpliciter and under that particular provision, the land could be acquired more easily and more quickly. Apart from this, thereare provisions in the Land Acquisition Act under which the Emergency clause can also be applied and the possessions could be taken. But apart from that, my main grievance against the procedure which is laid down is: mainly based on three grounds.

We find that in these days, there is a tendency of the Legislature to. oust the jurisdiction of the Courts and we find that this tendency is on the increase. Sometimes we feel that the legislative bodies have developed an allergy for the courts and we find a clear reflection of that in this Bill. If we read this particular Bill, in more than one place, we find that the Court's jurisdiction in many cases. has been ousted. If we read the first provision of Chapter 111, we find that even if the notification is illegally issued or the notification is issued not following the procedure which laid down, this particular clause lays. down that the court shall have no jurisdiction to enquire and decide the

With reference to compensation or value or the amount even in that case the jurisdiction of the courts has been ousted. But strangely enough, the jurisdiction to decide the apportionment between the two disputants is left to the Court. I do not understand the propriety of this discrimination. Apart from this, I really feel that the rights of the citizens of this country are being very lightly dealt.

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[Shri Bapusaheb Parulekar]

with in this Bill. I feel that nobody's property can be acquired so lightly and that too without giving him a reasonable notice in fact. If we read this particular Bill, we find that in fact no notice is provided to the persons, whose property is being acquired.

SHRI SAUGATA ROY (Barrack-pore): Ten days' notice,

SHRI BAPUSAHEB PARULEKAR: I said notice in fact and not notice in law. When publication is made in the Gazette we presume that he knows it because whatever comes in the Gazette, everybody is presumed to know that.

This particular clause mentions that the notice shall be published in the Central Gazette and then the subsection mentions that the substance of it shall be published subsequently; no time has been given. But the objections have to be given within 21 days from the publication in the Central Gazette that is published at Delhi. Let us take Mr. Saugata Roy or somebody who stays in a gully in Calcutta. Will he come to know of this from the Gazette published in Delhi within 21 days and if within that period, he is not in a position to give his objection, his rights are gone. I would like to know whether this will be proper.

As everybody knows, under equity and under common law, nobody's rights can be taken away so lightly. Therefore, I would request the hon. Minister to make a provision that the copy of the notification or copy of the substance of the notification shall be issued to the person concerned or to the persons having interest in the particular land which is going to be acquired and only then this period of 21 days should be made applicable.

There is another thing which I would like to mention. There is again a tendency of making a provision in every Act for some retired High Court Judges and it is being

done here also. I do not know why there is going to be appointment of arbitrators. Are the courts not competent enough to decide the quantum in this particular case....

SHRI K. P. UNNIKRISHNAN (Badagara): They are over-worked.

SHRI BAPUSAHEB PARULEKAR: They are over worked, But at the same time we find that the work of apportionment to decide the rights of the parties is left over to the courts of the original jurisdiction. The arbitrator who is to be appointed would be a retired High Court Judge. If a High Court Judge can decide the question of compensation, he can very well decide the question of apportionment. But this Bill makes this particular discrimination, I do not know why?

There is one more clause in this Bill. When we come to clause by clause consideration, I will make my submissions. There is a blanket clause that no civil Court shall have jurisdiction to grant an injunction.

I can very well understand that in cases of emergency such clauses are necessary provided the work which an officer is doing is under the provisions of the Act. But those particular words are absent here. Somebody would come and say "I am doing this work for the metro railway" and therefore, the court has no right to pass an injunction, kindly consider what will happen when such rights are given to the officers of a metro railway and the rights of the citizens are curtailed in this manner.

There is one more anomaly which I would like to bring to your notice. A provision has been made, not for compensation, but for amount. I do not know why the Railway Minister has not used the word 'adequate amount'. What is the meaning of 'amount' I fail to understand. We have to leave it to the discretion of the arbitrator. The clause says that the provisions of the Arbitration Act shall apply. So, when the award has

been given in arbitration, no appeal lies and the award is final and conclusive as far as this case is concerned.

About apportionment, there is one more anomaly. Clause 13 mentions that out of the total amount of compensation decided by the competent authority, 10 per cent of that amount will be given to the persons having a right in the property. That means 90 per cent will go to the owner and 10 per cent will go to the persons having a right. I do not know what rights is contemplated by the Minister. If we take into consideration a case where a building is acquired for demolition and its value is Rs. 1 lakh and if there are ten tenants in that particular property, as per this clause every tenant will get 10 per cent. So, the entire amount will be given to the ten tenants and the real owner will not get anything. It may be said that the refernce is only to the user's But under sub-clause (2) right. interpretation cannot be made. This is not the only anomaly. If you read the Bill clause by clause, in every sentence such anomalies are found and such difficulties will arise at the time of deciding the claim with reference to compensation.

Then, the railway administration is not entitled to get possession unless and until the amount of compensation is decided by the arbitrator. If all these points are raised before arbitrator for decision and if he takes considerable time to give his decision on those particular issues, it may kindly be considered as to would be the time that would be required for actually taking possession. Therefore, this condition, which is a condition precedent before taking possession from the person concerned would come in the way of the administration, especially when this Bill is being presented on the basis of urgency. If we compare it side by side with section 14 of the Land Acquisition Act. it says in cases of emergency-not that Emergency which we had for 19 months-Government gets the right to take immediate possession without following any procedure. In view of the statements I have made, the Minister should consider whether the changes I had suggested could be made.

In the Statement of Objects and. Reasons it is said in para 2:

"The metro alignment will pass: mainly under public roads although in some portion, the alignment will pass under private properties."

This is probably to suggest that the act of acquisition will be applicable only to a few cases, but I want to know what is the total length of alignment as far as Calcutta Metro-Railway is concerned and out of that, what is the length that actually passes under private properties. This would be necessary for the consideration of the amendments which I have given.

SHRI DHIRENDRANATH BASU (Katwa): Mr. Deputy Speaker, Sir this is a very important subject and I support the Bill of the hon. Railway Minister. I would like to point that acquisition of land in many cases could be avoided. The work of the survey was not properly done in Calcutta.

The tube railway works are now going on although very slowly. You will appreciate that out of Rs. 250 crores allotted for this project, only Rs. 10 or Rs. 15 crores are being allotted every year. So, it will take-25 years to complete this project. Now, the steel sheet pipes are very important on which foundation depends, and for want of steel sheet pipes work is being held up in Calcutta. Moreover what we have seen is, if the line would go through Chittaranjan Avenue or through the Circular Road, then in such cases acquisition of land could be avoided. There are many Government lands lying through which this line could go. So, Mr. Deputy Speaker, Sir, I would request the hon. Minister to please scrutinise the Survey Report and see that the-

[Shri Dhirendranath Basu]

work is not held up for acquisition of land. From Esplanade to Sham Bazar the line can run through the Chittaranjan Avenue. So the work can be started from there. What we have seen for the last 10 years is, some work has been done here and some work has been done there and there is no connection between this and that and that and this. This is the result.

THE MINISTER OF RAILWAYS (PROF. MADHU DANDAVATE):
This has no connection with the Bill.

SHRI DHIRENDRANATH BASU: The hon. Minister was pleased to visit this place and I thank him for that. But one point is to be made clear. The work is to be speeded up. You cannot keep it pending for years together, 25 or 30 years. The work should be completed within the next 5 or 7 years for which you have to provide sufficient funds. But it is unfortunate that in this Budget you have provided only scanty amount, Rs. 10 to Rs. 12 crores. That is nothing for the project. So, I would appeal to the hon. Minister through you to provide much more funds and see that the work is speeded up. The hon. Minister has inspected some of the spots, but he has not inspected all the spots. So, I would appeal to him that it would be better for the Survey Department to submit their report to you immediately to enable you to see that the line is extended from Esplanade to Sham Bazar, as the sufferings of the people due to transport difficulties in Calcutta are immense. The people cannot move from here to there because of the fact that some work has been started there and some work has been started there and so on. So, I would appeal to the hon. Minister to see that the first instalment of steel sheet pipes on which foundation depends is arranged immediately.

I understand that the Hindustan Steel viz., the Rourkela and the Boka-

ro steel plants cannot make such pipes. But the Durgapur Steel Plant can do it, but in a small quantity. Anyway, this has to be procured. If necessary, this should be imported. I would like to tell the hon. Minister that the Metropolitan Transport Project is a very important project, particularly in the city of Calcutta, because there are about a crore of people living there. The transport arrangement there is very bad. This is not a State programme. The Centre should come forward and spend money and see that better facilities of transport are provided.

I do not want to exhaust your patience, Mr. Deputy Speaker. Sir but I want that the work must be speeded up. The General Manager has reported that they are short of so many things. If so, what are these people doing? I do not want to say that the hon. Minister will do everything. But the authorities of the project there, have to do it. They have to do it with earnestness, so that the work gets speeded up.

With these words, I conclude.

भी पदमाचरण सामंतरिंहरा (परी) : उपाध्यक्ष महोदय, जो यह बिल माया है, स्पीडी काम करने के लिए इस की अरूरत है। लेकिन इस में जो कम्पेन्सेशन के बारे में प्राविजन रखा गया है वह बहुत खराव है भीर उस में बहुत खतरे हैं। क्योंकि इस में जो लैंड ऐक्बीजीशन करेंगे उस के लिए प्रोसीजर क्या होगा यह कहीं नहीं दिया हुमा है । स्टेट गवर्नमेंट का लैंड ऐक्बीजीशन का प्रोतीजर बनाहुमा है जिसमें हरस्टेज पर उनको चांस है कि जब भी कोई गलती होगी तो वह किसके पास अपील करेंगे। लेकिन इस में ऐसा कोई प्रोसीजर नहीं रखा गया है कि जब लैंड एक्की-जीशन होगा या उस का नोटिस होगा तो उस के लिए यह प्रोसीजर होगा ।

केंदल यह है कि उस के लिए गजट नोटिफिक्सन होगा । लेकिन वह गजट मासम कितने अध्विमियों को पायेगा । मेरा सुझाव यह है कि जहां वह श्रीत्रश्ट होगः वहा एक साल पहले उनकी पता फरा देना चाहिए कि माप की जनीन भीर भापको डिस्प्लेस एक्बायर होगी होता पड़ेगा अड ऐक्की जेशन के बाद । फिर उस के बाद उन को कोई दूसरी काह दी कानी काहिए जहां वह रिहै-बिलिडेट हो सक । प्रगर उनको चोई दूसरी जगह रिहेबिलटेट होने के लिए नहीं देंगे वह। मादनी बड़ बतरे में पड़ जाएंगे। इसलिए इस बारे में ज्यान देने की जरूरत है।

दूसरी बात कश्येन्सेशन के बारे में है। माबिडेटर जब कम्पेन्सेशन तय करेंगे उस में कोई गलती करेंगे, वह उस से अप्ततंत्रष्टहोगे तो वह किस के पास आएंगे? इस में जिला है कि जब कोई जलंतुष्ठ होगा तो वह सिविल कोर्ट में जायेगा। लेकिन उन के पास रुपया कहां होगा सिविल कोर्टमें जाने के लिए? वह तो डिस्प्लेस्ड भादमी होंगे । वह बिबिल कोर्ट । में कैंस जा पाएंगे? मेरा सुक्राव है कि प्राविदेश द्वारा कम्पैसेशन तय करने के बाद अगर कोई सेटिस्फाइड व हो तो उस के लिए वहीं प्रशिलेट कोर्ट होनः चाहिए वहां वह धर्मल कर सके।

तीसरी बात है पनिशमेंट के बारे में। बिल में यह दिया हुआ है कि जो इस फानून को नहीं मानेंगे उन को 6 महीने ाः इप्रिजनमेंट घोर 1 हजार रुपया फाइन होगा । लेकिन यह किस बात के बिर्होगा ? बह नोटिस न**हीं** मार्ने । तब यह 6 महीने की इम्प्रिजनमेंट योर 1 हजार का फ:इन होगा या पोबेशन नहीं देंगे तब होगा ? इसमें इस के लिए कहीं प्राविकान नहीं किया

हुवा है कि नोटिस नहीं मानेंगे तब क्या पनिशमेंट होगा, पजेशन नहीं दगे तब क्या पनिश्रमेंट होगा या कान्स्ट्रक्शन को माबस्ट्रक्ट करेंगे तब क्या पनिशर्मेट होगा । मेरा सुझाव है कि इस पनिश-मेंट का क्लासिफिकेशन होना चाहिए । वो गरीव चादमी हैं उन की कोई रिपोर्ट कर देगा कि इन्होंने नोटिस नहीं ली ती उस को यह पनिशर्मेंट हो जायेगा । इस लिए इस में इस कीज को क्लीभर करना चाहिए कि इसका क्लासि-होना चाहिए । घगर कम्पनी फिकेशन राइट टाइम पर कम्पेंसशन नहीं देती है सौर साबिट्रेशन ठीक तरह से विचार नहीं करता है तो उन के लिए पनिशर्मेंट का स्रोई प्राविजन नहीं है । भगर कानबुझ कर इंटेंशनल या वैसे ही कानून के मुताबिक काम नहीं करते हैं, ठीक टाइम पर नोटिस नहीं देते हैं या उचित कम्पेंन्सेशन नहीं दिया जाता है तो उस के लिए भी पनिशर्मेंट का प्रावधान होना चाहिए । कोई डिस-प्लेस्ड आदमी हैं, उनको ग्रगर ठीक बैल्य से कम्पेंसेशन नहीं दिया जाता है तो उस के लिए भी पनिशर्मेंट का प्रत्य-धान रहना चाहिए। लैंड रेवेन्यु ऐक्ट में स्पेशल प्राविजंस हैं धगर कोई सैटिन स्फाइड न हो तो उसको हरस्टेब पर रियायत मांगनेका पश्चिकार है लेकिन यहां पर कोई प्राविजन नहीं है । इस लिए यहां पर भी प्राविजन होना चाहिए कोई संटिस्फाइड मगर नहीं होगा, किसी की न्याय नहीं मिलता है तो उसको पाने के सिए वह डिपार्टमेंट में स्वरीज कर सकेग।

जो लैण्ड एक्बीजेशन ऐस्ट है वह वह स्टेट गवर्नमेंट का है । जब कोई बादमी देहात में रहेगा तो उसकी जमीन एक्बायर करने के लिए झलग कानुन होना चौर जो लोग सिटी में या टाउन में रहेगे

[श्री पद्माचरण सामंतीसहरा]

Metro Rlys. (Con-

उन के लिए भ्रलम कान्न होगा । द्यापको यह लीगल प्बाइंट चाहिए कि अब आप पब्लिक पर्पंच के लिए बमीन लेगे तो उनको उचित कम्पें-सेशन मिलना चाहिए, उनका बैल्युएशन मण्डा होना चाहिए।

इस के अलावां आबिटेशन एथारिटी के बारे में कोई डेफ़ीनीशन नहीं है। कि धार्विदेशन एथारिटी में कौन होगा भीर कित रेंक का व्यक्तसर होगा। इस लिके एि भी इस में सफाई होनी चाहिए। इसके साथ ही यह भी प्राविजन होना चाहिए कि पनिशमेन्ट कितना होगा भीर भौर कहां पर होगा ? इसके लिए सिबिल कोर्ड में जायेंगे, हाईकोर्डमें जायेंगे या यहां पर पनिशमेंट देदेंगे । जिस प्रकार से इंडियन पीनल कोड के सेवशन में है कि इतना इतना पनिशमेंट होगा उसी तरह से यहां पर भी स्पेशल पावर होनी चाहिए कि इस तरह से विचार करके एनफोर्स करेंगे । अगर कोई कान्न नहीं मानेगा मकान या जमीन का पजेशन नहीं देगा, नोटिस जायेगी उसको भगर नहीं मानेगा तो उस के लिए झलग बलग स्पेसिफिक पनिशमेंट का प्राविजन होना चाहिए कि इस बात के निए इतने महीने ग्रीर इस बात के लिए इतने महीने की सजा का प्रावधान रहेगा। तरह से कोई धक्सर धगर कान्न के हिसाब से काम नहीं करता है तो उस के लिए पनिशमेंट का प्रावधान रहना चाहिए।

दूसरी बात मुझे यह निवेदन करनी है कि आप के पास जो भी सप्लीस लेंड एक्बायर करने के बाद किस जमीन की भाप को चरूरत न हो। भीर जिसे भाप डिस्पोज

करना चाहते हो, उस की पहले उन लोगों को देना चाहिए, जिन से एक्कावर की गई हो। बहु बमीन भापने रेलवे के लिए या किसी कम्पनी के लिए एक्वायर की थी, जब उसकी अकरत नहीं है, तो पहले उन को प्रिफ-रेंस देना चाहिये, जिन से वह जमीन ली गई हैं, यदि वे न लेना चाहें, तब उसको इसरों को देना चाहिये।

प्राजेक्ट के स्पीडी डिस्पोजल के लियेहै स्पीडी डबेलपमेंट के लिये यह जरूरी वे कि आप के कानून में सब की कों के लिर प्रावीजन हो। जैसे जमीन को एक्वायन किया जाता है, उस के बाद उस के कम्पेन्सेश डबलमेंट के लिए के लिये, सब बातों के लिया व्यवस्या हो, ताकि लोगः को दिश्कत न हो

इन शब्दों के साथ मैं इस बिल का समर्थन करता हं।

*SHRI AJIT KUMAR SAHA (Vishnupur): Mr. Deputy-Speaker, Sir, I extend my wholehearted support to the Bill because I feel that the work of the tube railway will be expedited as a result of this legislation and it is a helpful legislation for solving the growing traffic problems of the metropolis of Calcutta. I am sure that the various provisions contained in this Bill, would be able to solve many of the problems that are now being faced to execute the railway scheme which has been undertaken by the Government. Sir, for the tube railway a tunnel has to be dug and this will pass through the underground surface of the main roads of Calcutta. The tunnel in question would be 18 ft, deep and when trains actually start running through this tunnel it is likely to affect the houses which are within 5 kms. on either side of the line. provisions are Even though this Bill for strongin thening the foundations of such buildings I feel that some old houses are bound to be damaged or they may even collapse as the tunneling work

even collapse as the tunneling work proceeds or when the trains start moving. I would therefore request the hon. Minister to ensure that in all such cases the persons who suffer such losses are paid compensation and suitable machinery should be evolved to ensure that it is done without much delay and causing least harassment to the effected persons because it is our experience that it takes a very long time before a compensation case is settled and it causes tremendous difficulties to the persons concerned. I am sure the hon. Minister would pay his personal attention to this aspect of the problem. I would also urge upon the Government that not only compensation should be paid early but all the uprooted persons should be rehabilitated in proper places.

Sir, the Bill has made a provision for an advisory body but I regret to say that there is no provision for representation of the State Government in this body. My friend Shri Saugata Roy has given many amendments to this Bill. He has suggested that the Mayor of the Corporation, the Chairman of the City Development Authority, MLAs or MPs should be represented in the advisory body. While I find some justification for the inclusion of the first two persons, in my opinion there is hardly any justification for the inclusion MLAs and MPs and I feel that in their place inclusion of technical person would be more appropriate.

Mr. Deputy Speaker Sir, a little while ago Dhiren Babu while describing the growing traffic problems of the city of Calcutta was saying that it is a place inhabited by no less than one crore people and there is a daily influx of ten to twelve lakh persons every day who come to earn their living in Calcutta and in this way the problem of transport in Calcutta is getting complicated day by day. Sir, the tube railway new under construction will run between Shyam Bazar

and Esplanade via the Central Avenue. By the time this is completed it would be very difficult job to control the traffic that will get into at the two ends and come out of them. In this connection, I would like to mention that the State Government have already appealed to the Central Government for circular railway which will go a long way to relieve the traffic problem of Calcutta. I would also like to give a suggestion for the consideration of the Railway Minister. The Port Authorities have their own railway links and if these routes are improved and reconstructed, they will help to expedite the creation of the circular railways.

I once again extend my support to this Bill and conclude.

SHRI CHITTA BASU (Barasat): 1 rise to support the Bill. While supporting the Bill, I want to express some of my apprehensions and I hope, those apprehensions will be cleared by the hon. Minister while replying to the debate.

It is generally accepted by the people of the country today that the Calcutta transport problem is to be immediately tackled if Calcutta is to survive. Of course, this underground railway project has also attracted certain criticisms from some quarters of our country. Some newspapers editorially commented that the underground railway project is nothing but an under farce. Some have gone to the length of saying that it is not prudent to have such a white elephant. Therefore. there are criticisms on this particular project. But in spite of these criticisms I am completely in agreement with the hon. Minister when he says-I think, he says that—that the problem of Calcutta transport is such a big that the only answer to that is to have an

[Shri Chitta Basu]

underground railway and for that purpose the Government has been pleased enough to have a project whose total estimated cost is Rs. 250 crores. I am inclined to say that the Government is serious and sincere to get it through and the proposed legislative measure is only enabling the Government to start the work in right earnest. But it is not only the question of enabling legislation but there are other factors also.

Before coming to that legislative part of the thing, I want to take advantage of this opportunity to mention some of the problems in relation to that. The original cost of this project was estimated to be Rs. 140 crores. Now, it has been raised to Rs. 250 crores. According to the Statement made by the Minister himself of this Rs. 250 crores only Rs. 35 crores have so far been spent.

PROF. MADHU DANDAVATE: This Bill has nothing to do with the financial aspect. It is related only to the technological aspect. Therefore, if we concentrate on that aspect, it will be etter.

SHRI CHITTA BASU: I think, we should also explain our apprehensions. Uptil now, only 11 or 12 per cent of the work has been completed. Naturally, I think, as a Professor of Mathematics, he will understand that when only 11 per cent of the work has so far been completed, what tremendous effort is to be made to complete the work on schedule.

PROF. MADHU DANDAVATE: Old mathematics is changed into new mathematics.

SHRI CHITTA BASU: I agree, that the Bill relates only to technical trangs and it has nothing to do with financial aspect of the project. But again, you would see that this Bill provides for the acquisition of land and for that some amount is to be paid as compensation under the provisions of the Act. Therefore, I have got an apprehension here. There has been no specific mention about the cost for the payment of compensation. I have gone into the financial memorandum. There is no mention about the cost to be paid towards compensation. You have given money in the financial memorandum for the General Manager. There is a mention for the arbitrators: there is a mention for so many things. I want to know from the hon. Minister whether the amount of compensation to be paid is included in the amount of Rs. 250 crores or whether some more amount would be needed for the payment of compensation. That has to be made clear. Somebody may say that it is the State Government who will have to pay the compensation. But that has to be made clear, whether the cost of compensation for the land to be acquired for this project is to be borne by the Central Government and, if so, whether that amount is included in the amount of Rs. 250 crores.

Secondly, it appears, the Government is willing to expedite the process of acquisition. But my complaint is that it has not really be expedited as some hon, members who preceded me have just mentioned. Although the has taken a different mode of acquisition, other than that of the process of land acquisition, the process is not as quick as it should be. It will take quite an considerable time to complete the process of acquisition and possession of the land for the construction work. Therefore, I would request the hon. Minister to see that the process of acquisition is further expedited so that the purpose of the bill is not defeated.

There is also the question of tunnel digging. When you have taken the possession of the surface land the question of digging the tunnel will also be there. I want to know whethere there will be the necessity of having that kind of acquisition of land for tunnel digging and, if so,

what is that, and whether the acquisition proceedings will also relate to tunnal digging. I am not clear about that legal aspect of the matter.

One very important aspect of the Bill is the formation of an advisory committee. As you know, the advisory committee has got a very wide function to perform. It says that the advisory committee would consist of only Government officers. I want to be clear as to whether the Government officers would mean the Government officers of the State. If it does not include the Government officers of the State, then my apprehension is that the State Government is excluded from giving appropriate advice to the relevant body. After all, it is the State Government which is very much concerned in the matter of diversion of traffic and in the matter of rehabilitating the people who may be affected by the construction of the project. Therefore, in the matter of deciding upon these details, the advice of the State Government is necessary.

Therefore, the Bill provides for advisory committees, but it does not provide for any representatives from the State Governments. I would request the hon. Minister at this stage to see whether the suggestion made by my hon, friend is accepted. The representative from the State Government of West Bengal should also be associated with the Board so that difficulties may not arise in future.

So far as compensation is concerned. there is a provision for that, but I want them to give us an assurance that whatever compensation might be decided upon either by the competent authority or by the arbitrator should be disbursed quickly, particularly to the middle class and lower strata of the society. The railways cannot take possession of the land unless they deposit money with the arbitrator or the competent authority. But even in that case this matter should be expedited so that there are no further difficulties.

भी प्रमन्त वर्षे (कच्छ)ः उपाध्यक महोदय,, जो यह जिल लाया गया ६ है उसका में समर्थन करता हूं, लेकिन चृंकि : यह विल जल्दी में लाया गया है. इसलिये इस में कुछ कमियां रह गई हैं जैसा कि भीर सदस्यों ने भी बताया । मैंने भी इस में संशोधन मुवकिया था लेकिन दुर्भाग्य से मैं उस यमय यहां मीज़द नहीं था इसलिये त्व नहीं कर सका । मेरा निवेदन है कि जो टेक्नीकल कमियां इस में रह गई हैं उन को दूर करना चाहिये भगर ऐसा नहीं करेंगे तो काफ़ी दिक्कतें हमारे सामने घाणे धायेगी । इसलिये मैं कछ सुझाव देना चाहता हुं । कलकता शहर में मैदो देन्स की जरूरत है, हमें यह भी सोचना चाहिये कि भाबादी बढ़ती जा रही है, ग्राज इंगलैंड में भी 110 साल के बाद जो धन्डर ग्राउन्ड गाडियां चल रही हैं वह काफ़ी नहीं हैं। तो 1990 में जब की घाबादी 14 मिलियन हो जायगी तो शायद हमें दूसरी भन्डर प्राउन्ड रेलवे बिलो दिस मन्डरमाउन्ड रेलवे बनानी पड़े। तो यह परिस्थिति भी हमारे सामने होनी चाहिये भीर हमें सोचन होगा कि जो कार्यक्रम हम बनाने जा रहे हैं वह ठीक भी है या नहीं । नय इसके भलावा कोई दूसरा रास्ता भी है कि नहीं यह भी हमें सोचना चाहिये। इस बारे में मंत्री जी सोचेंगे ऐसा मैं मानता हुं।

क्लाज 2(ई) में जो कम्पीटेंट श्रयो-रिटी बतायी हैं।

Competent authority means any person or authority authorised by the Central Government.

तो मैं यह कहना चाहता हूं कि अभी भी हम सन्द्रल गवर्नमेंट की पावर्स न दें और यही लिखें कि सुप्रीमकोर्ट के दो जजेज ही को कम्पीटेंट प्रयौरिटी बनावें और ऐसा प्रोबीयन ऐक्ट में कर वें कि

[श्री भनन्त दबे]

सुप्रीम कोर्ट के वो खजेज ही कम्पीटेंट झबी-रिटो होंगे ताकि वह भानी वाली दिक्कतों के बारे में भज्छी तरह से फैसला कर सकें। इसलिये मैं समझता हूं कि वो जखेज को कम्पीटेंट भयौरिटी बनाना चाहिये

क्लाज 7 में कहा गया है कि--

"Every notification under subsection (1) shall give a brief description of the land, building, street, road or passage."

बीफ डिस्किप्शन की जगह फुल डिस्किप्शन होना चाहिये ताकि झगर किसी ी प्रापर्टी हो तो उसे मालूम पड़े कि इस तरह की प्रापर्टी है। धगर नोटिफिके-शत में फुल परिकुलर्स लिखे जायेंगे तो उन को पता चलेगा कि ऐसे-ऐसे उनकी प्रापर्टी उस में है । 21 दिन का नोटि-फिकेशन होगा, जब वह कलकत्ते में पहुंचेगा तब किसी को मालूम होगा कि उसकी प्रापर्टी है या नहीं । इसलिये जब नोटिफिकेशन बाहर द्याता है तो उस में फुल डिस्किंगन होना चाहिये तभी किसी को मालुम होसकता है कि उसकी प्रापर्टी के लिये उस में लिखा 충

इसके अलावा कोर्ट का जूरिस्डिक्शन इस में से ले लिया गया है। मेरा कहना यह है कि जनतापार्टी भी अगर यह बात सोचेगी और करेगी तो ठीक नहीं होगा। कोर्ट का जूरि-स्डिक्शन भी नहीं लिया जा सकता है और लेना भी नहीं चाहिये। मैं मंत्री महो-दय से रिक्वस्ट करूंगा कि कोर्ट का जूरिस्डिक्शन वैसे ही रखा जाए और जहां जहां भी इसे ले लिया गया ह वहां उसे फिर ऐक्ट में चापिस कर दिया जाये, जिस से लोगों को अगर कहीं कोर्ट में जाना हो, अगर किसी के साथ अन्याय हो जाये तो बह कोर्ट में जा सके और धपनी बात को में आकर कह सके धौर बहां से जो फैसला हो बह माना जा सके। जनता पार्टी को कभी ऐसा स्टेप नहीं उठाना चाहिये कि कोर्ट में किसी भी धादमी को जाने के लिये मना करे।

किसी भी जगह पर कंपन्सेशन देने के बारे में जो धार्बिट्टेटर होगा, तो धार्बिट्टेसन घौर लैंड एक्बीजेशन एंक्ट के लिये दो बातें होंगी। इस बिल में जो भी प्रासीजर तय होगा वह लागू होगा घौर लैंड एक्बीजीशन एक्ट के मुताबिक जो होगा वह शार्ट होगा, तो बहु प्रोसीजर भी साथ ही साथ इस में देना चाहिये लाकि जो कुछ भी देना है, जल्द से जल्द दिया जा सके धौर उस के देने में देर न हो।

इसलिये जो तीन-चार सुक्षाच मेंने दिये हैं, वह मंत्री महोदय प्रपने धर्मेंडमेंट में लाकर मानेंगे घीर कोर्ट का जूरिस्डिक्शन लोगों को जरूर देंगे ऐसी में मंत्री महोदय से प्रार्थना करता हूं।

SHRI A. BALA PAJANOR (Pondicherry): Mr. Deputy-Speaker, Sir. I take this opportunity to welcome the measure. Of course, I congratulate the hon. Minister of Railways for taking up the first city for introducing the metro railway. This metro railway is for the present, as the Schedule goes, only for Calcutta. Naturally the question arises why it should be introduced only in Calcutta. We are also seriously concerned with it because this concerns the 3 other cities also, including the Union territory of Delhi. I feel that this measure, as given in the Schedule here, gives a very complicated picture, and the complication is-I think, the hon. Minister will agree-because of the developed nature or the congestion that has already been

there in Calcutta. In order to relieve the congestion, they are introducing the metro railway first in Calcutta. There is no indication at all here whether they will start such kind of metre railway in other cities also like Madras, Bombay and Delhi,

So far as Bombay is concerned, I think, it is already congested. But Madras is not yet that congested. It is high time that they started this in Madras, so that the kind of complication that has been explained by the other hon. Members will not arise there. But if it is the pol cy of the Government to wait till such time when Madras also reaches the standard of Calcutta and then try to solve the problem, then I cannot argue with him.

15.00 hrs.

So, I would appeal to the Railway Minister through you to take up the case of Madras immediately, where he can have a better plan or a better scheme and where it can be implemented easily also. That can stand as a model for the other metro-cities that may come up because I think that in due course other States will also fight for metro-cities and metropolitan areas with Mayors and so on. We will make Madurai also a metro-city because a lot of attention is attracted to this city where election is going on: national interest is attracted to this place. So, this metro-rail is a matter of metro-cities and I am sure that this country will have a number of metrocities. So, it is better to have a plan of execution at a city like Madras first, rather than at Calcutta.

I see that this entire Act deals with three categories, as explained by the Railway Minister. I think Mr. Sheo Narain will be concerned with the catering side....

PROF. MADHU DANDAVATE; So he will cater to the needs of the Madras city.

SHRI A. BALA PAJANOR: Yes, Madras will have a better catering aystem if Mr. Sheo Narain comes there.

But what I say is, it cannot be purely technical. It is simple on three counts. Firstly, it is for the Arbitrator to settle matters between the people who may suffer a loss-to arbitrate in regard to acquisition and other things. Secondly, about the management of the Advisory Board, I think that, as many Members from Bengal and others have suggested, it should be of a representative character because it goes into the jurisdiction of the city also. Some of us who live in the city know and you also know how pathetic the condition of the city administration is. Different Departments, for example, the Electricity Department first cuts the roads. Then-you visit Madras very often, and you will see it yourself-the drainage people from the Corporation come and dig and close the roads, and the next day the Electricity people come and dig. This perpetual nuisance will be there for the citizens of every city. So, it is high time that a coordinated Board is contemplated. Perhaps I have missed it: I shall be glad if the Hon. Minister can point out where the provision can be found for taking the State Governments confidence or taking the Government representatives into the Board. Because, you will see from all these matters that it is a fight not only between Municipalities and Corporations but also between the State Governments. All the cities for which metro-rail is contemplated, are having Mayors. think you should have taken representatives from the Corporations, preferably the Mayor, because he can also enjoy the benefit of the metro-rail first, or somebody from the Corporation who has interest in this matter. I think most of the sections impinge on the rights of the city fathers or on the properties coming under the custody of the city fathers. I do not know how you can adjust it later on or make some amendments later on-I do not want to go into the legalities-because the arbitrator's word is final and they

[Shri A. Bala Pajanor]

Metro Rlus. (Con-

say that an appeal lies only to the Government. I do not know how far I am right in understanding it: if the Railway Minister is able to clarify the point, I will be happy. But when you read the financial statement, it is too vague. I can understand that they cannot spell out the possible damage that may be caused due to accident etc. in construction: certain things, they say, are not possible for them to determine. For example, let us take the compensation that ought to be given for properties that may be involved in this. As far as the present Schedule 1 is concerned, they have a blue-print, they have a plan, they have gone deep into it. I am not going into technical calculations, but they can state it at least approximately. Sections 18 and 19 speak about Rs. 250 crores for this particular project that is O.K. But, at least, we must have an idea as to whether it is worth the trouble because, as we progress faster economically and scientifically, we must also have a clear plan. I think that, in the financial statement, the Minister has not come out with any categorical statement, as far as Sections 18 and 19 are concerned-because, it is a bit vague. If I can get a clarification on this aspect, I can calculate how much will go to Madras: and I will not stop with that because I will think of something for Pondicherry also. The Hon. Minister has stopped the rail to my village town of Karikkal and also Taranquevar due to shortage of coal for the past so many months. Supposing you give an estimate, small Union Territories like Pondicherry will also benefit-because it will give a vision to Members of Parliament and they can tell the people what the metro-rails are doing.

This Janata Government after it came to power has been talking about going to villages. Shri George Fernanres has been very much vocal for going back to villages, he is, of course, busy elsewhere at this moment. The point is that we wanted to develop the small

towns and small places, people in this country should not blame the Janata Government that ultimately Shri Dandavate is thinking of city people only . on this question. The expenses, as I see it, on this scheme-my arithmatic is very poor, because I stopped this at the college stage—it is quite a good expense. Once you have this metro railway in Calcutta, naturally we will have every right to fight for this for other cities and ask for it. I, of course agree that at this juncture this is a welcome measure, because the Bill speaks eloquently about the relief that this is going to give to the congestion of traffic. At the same time, I do not know about the other aspects, but the under ground railways, as I saw in Sydney. and a few other places is very good. My previous rulers, the French people, are having a beautiful system of metro railways in Paris. The hon. Minister for Railways must have visited Paris not as a Minister, but as a leader on the opposition benches and I hope, he will give some of us a chance also to see these and come and report to him finally later. You are not referring, this Bill to a Select Committee. In these days, it has become a fashion to refer these Bills to Select Committee so that the Members can study these Bills carefully and then report back to the House. Anyway, Shri Sheo Narain must be sent for this purpose, because he is helping the hon. Minister for Railways.

I welcome this Bill for the spirit of it, but at the same time, I think, the Minister will take into consideration these three aspects. First is the representation that has to be given for the local boards and the State Governments. Secondly, I feel that the arbitrations clauses and the provisions that you are making are arbitrary. I do not want to take much of the time of the House, as an Advocate I can see the point. You are only giving 21 days. Within these 21 days, if you do not wake up, you are out. You were saying about the Code of Civil Procedure. but you are not contemplating the provisions of the Limitation Act in it.

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If there is a clause that the Limitation Act is applicable to this, then I can file a petition for excusing the delay and get it done. You may be going into the rights of the small people in all the small towns or the metro towns. It is easy for the Corporation to concede, it may be easy for the Government to concede, because it would be transfer from one Department to another and they may not think much about it. But, if you are going to put up a railway line in Madras, and it crosses Triplicane or an area like Nungambakkam, there are a number of small houses in these areas. If you give a plan in advance, the people will know about it and these people, middle class people and the small people will obstain from constructing houses in those areas. For them a sum of rupees twenty or thirty thousand may be like rupees twenty or thirty crores for Birlas and Tatas or big business people. It is, therefore, better for the Government to come forward with the entire plan in advance for all the four contemplated cities, that is, Madras, Bombay, Calcutta and Delhi. For Calcutta, you have already given the plan. Such kind of advance plans are also expected for other cities. It has been our experience these days and that is why we have amended Constitution 44 times, that it has become a fashion to amend the Acts as and when we please and even we bring amendments to amendments. We are considering these things on day to day basis with only a perspective of day to day ideas, we do not think in long term perspective, for 40, 50 or 100 years. I would, therefore, request the hon. Minister for Rellways who is noted for crudition in the subject to go deeper and have a plan for the future so that the citizens of these cities have the required benefit.

Finally, taking advantage of this Bill, I would request the hon. Minister to consider the pathetic position of Railways in our area. It is all right for you to think of big cities, and it is a good project, but you must also think of the pathetic conditions in the

small areas. Take for examine my town Karaikal and the Thiruvettakudi village, where I am living, I cannot go by rail for 50-60 miles. You have stopped the rail to Karaikak you have stopped the rail to Tranquebar. The college students are suffering. Poor merchants are suffering. Poor people are suffering. Really your Janata are suffering. Please consider that because for Shri Sheo Narainji there is no work. We do not even get coffee that side. You are taking good idlies there in the Parliament House and nothing is provided. I request you to consider this at this juncture and I appeal through you to the hon. Minister to immediately make it so that my position is also a bit secur-

भी रीतलाल प्रसाद वर्मा (कोडरमा) माननीय सभापति जी. धभी जो बिल सदन के सामने विचारार्थ प्रस्तुत है मैं उसका समर्थन करने के लिए खड़ा हुआ । कलकत्ता में भूमिगत रेल बिछाने का है। इस बीसवीं शताब्दी में लोग ग्राधनिक यातायात की व्यवस्था करने की विशा में भागे बढ़ रहे हैं तो हम भी उस में पीछे क्यों रहें ? जनता सरवार में माननीय मंत्री जी जोकि बहुत प्रगति-शील हैं, उन्होंने भी इस दिशा में काफी जोप देकर इस योजना को लागु विया है लेकिन यह योजना जब से लाग हई है तब से इस के निर्माण कार्य में जो ग्रपेक्षित विकास होना चाहिए वह नहीं हुआ है । जैसा कि भ्रभी मालुम हुआ, केवल दसांश काम ही सभी तक हुआ है।

इस बिल में मुख्यतया तीन बातें हैंमूमि धर्जन, पदाधिकारियों का नियं छ न धौर साथ साथ सतिपूर्ति--लेकिन इस में कई कमियां रह गई हैं। जो सलाहकार बोर्ड का निर्माण किया गया है वह भी एकपक्षीय है, उस में केवल धिकारियों का ही बोलबाला है। इसी तरह से धौर भी कई बातें हैं जिल माननीय मंत्री जीको विस्तार-

पूर्वक विचार करना चाहिए । इसमें भूमि मर्जन का जो प्रावधान है वह तो ठीक है लेकिन कलकता में भाप भूमि के मृस्य की जो स्थिति है क्षतिपूर्ति का जो मूल्य हो सकता है उसका कोई प्रावधान नहीं उस की कितनी क्षतिपूर्ति दी जायेगी। यदि इस बात को स्पष्ट नहीं किया जाता है तो इस परिस्थिति में वहां पर जो मिश्रकारी पूरा हाथ होगा भीर होंगे उनका भ्रष्टाचार भ्रपना काम करेगा । इसके रहते वहां पर क्षतिग्रस्त लोगों की क्षति-पूर्ति नहीं हो सकेगी भीर एक तरह से वे लोग भुमिहीन वेरोजगार ग्रीर होकर बैठ जायेंगे बेकार स्थिति में मंत्री महोदय को फिर से विचार करना होगा ग्रीर यहां भीर कोई प्रावधान जोडना पडेगा क्योंकि म्रमीजो व्यवस्था है वह स्पष्ट नहीं है। भूमिगत रेल के लिए काफी जमीन

प्राइवेट लोगों की लेनी पड़गी क्योंकि

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नाले भीर सीवर खराब होंगे जिस के लिए

बहुत सा व्यय करना पड़ेगा । ऐसी हालत

में जिसका मकान लिया जायेगा उसकी

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होगा बल्कि उसका विनाश हो जायेगा।

इस लिए क्षतिपूर्ति के सम्बन्ध में एक

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लाइन तो सीधे

वहां के संसः सदस्यों को भी इसका मेम्बर बनाया जाना चाहिए ताकि जनता की मिकायतों चौर उनकी नांगों को बहां पर रखा जा सके धौर उस के लिए वे बहां पर लड़ सकें। यदि घडिकारिये को ही इस में रखा जायगा, तो काम ठीक तरह से नहीं होगा चौर जिस तरह की परस्परा घणी तक रही है, उसके मनुसार उचित न्याय मिलने की सम्भावना नहीं है।

जहां तक खर्चे के प्रावधान का सम्बन्ध है---इस में 2 भरब 50 करोड़ रुपये के खर्चेका प्रावधान है। भारत दुनिया के नकशो में एक पिछड़ा हुआ। देश है, ऐसी स्थिति में इतना रूपया इस काम पर सर्च करना कुछ उचित नहीं लगता है। धाज देश में बहुत से ऐसे पिछड़े इलाके हैं, जहां की जनताने प्रभीतक रेल नहीं देखी है। में विहार का ही एक उदाहरण देता हं---गिरीडीह से जमुद्धा होते हुए कोडरमा तथा कोडरमा से हजारी बाग। यह ऐसा क्षेत्र है जहां पर कोई रेल-लाइन नहीं है, हैं बल्कि यह कमिश्नरी का हैड-वदार्टर है। यहां के लोग ग्रेजुएट हो जाते हैं, लेकिन रेल नहीं देखा थाते हैं। इस क्षेत्र में रेल लाइन डालने के लिये पिछले 10 वर्षी से प्रयास चल रहा है, उस क्षेत्र की ग्रायिक स्थित अहत खराब है---ऐसे क्षेत्र में रेल लाइन डालने के बजाय शहरों के ऊपर ज्यादा रुपया व्यय होता है। इस गरीब देश के गांवों में अहां रेल की व्यवस्था नहीं है, यातायात के साधन भीर सुविधा नहीं है-उस क्षेत्र में ये सुविधायें पहुंचाने पर विचार नहीं किया जाता, बस्कि बढ़े-बढ़े शहरों में ग्रण्डर-पाउण्ड रेल डालने के बारे में विवार होता है। भाष के ये कार्य देश की प्रगति के सूचक नहीं हैं। जिस देश की 72 प्रतिशत जनता गरीबी की रेखा के नीचे गजर कर रही है, जहां गांवों में सड़कों की व्यवस्था नहीं है, दो-तीन हजार की

बस्ती में बलगाड़ी तक ले जाने की व्यवस्था नहीं है---उन की तरक ज्यान न दे कर, बड़े-बड़े महरों की तरफ ज्यान दिया जा रहा है, जहां पर पहले ही तमाम सुविधायें उपलब्ध हैं, हवाई जहाओं के मार्ग हैं, सड़कें हैं, हर तरह के यातायात की व्यवस्था है। इन नगरों के लिये यदि झाप को कुछ और श्यादा बनाना था तो प्राप जापान की तरह की व्यवस्था कर सकते थे। जापान में दो-तीन तल्ले की रोड की व्यवस्था है, दर जाने बाली गाडियों के लिये ग्रलग व्यवस्था है भीर नजदीक जानेवाली गाड़ियों के लिये ग्रलग व्यवस्था है-इस तरह की व्यवस्था यहां पर भी कम खर्चे में की जा सकती थी। लेकिन यहां तो माप मण्डर-पाउण्ड रेल बनाने की योजना बना रहे हैं, जिस की ग्रभी इस देश में जरूरत नहीं यी। माप को यह चाहिये या कि पहले माप गांबों की स्थिति की सुधारते, उस के बाद इस तरह की योजना पर बिचार करते।

इस लिये मैं मंत्री महोदय से निवेदन करना चाहता हं कि जो पिछड़े इलाके हैं, जहां भ्रमी तक रेलों की व्यवस्था नहीं है, वहां पर पहले यह व्यवस्था होनी चाहिये। एक भीर बात भी विचार करने योग्य है--यह ठीक है कि ग्राप की यह योजना इस समय ढाई भ्रदब रुपये की है, लेकिन जब तक यह योजना पूरी होगी, यह पांच घरब पये की हो जायगी, क्योंकि मंहगाई के बढ़ने से हर वर्ष योजना का प्राक्कलन रिवाइज होता रहता है। मेरा यह निवेदन है कि इसके पूरा करने में थोड़ी तत्परता बरती जानी चाहिये, जिस से कि यह काम अल्दी पूरा हो भीर हर बार महबाई बढ़ने के साब साथ उसकी कास्ट बढती न चली त्राय ।

मैं उप्मीद करता हूं--मंत्री जी मेरे सुझावों पर व्यान देंगे ग्रीर इस सदन को जिस्त ग्रास्थायन देंगे। SHRI B. C. KAMBLE (Bombay South-Central): While I heartily welcome the main provision of the Bill, I would like to raise a few important questions with regard to the policy of this Government about compensation. It has been said in this Bill that the Land Acquisition Act will not be applicable. Now a straight question that I would like to ask the hon. Minister is whether Articles 31 and 31A are going to be applicable?

The salutary provisions which are made under Articles 31 and 31A appear to have been given a go by so far as the provision in this Bill is concerned. It appears that the policy of this Government appears to be drifting towards giving compensation by market value system. Is this Government going to adopt a policy as embodied in Articles 31 & 31A, that is to say to enunciate the principles of compensation and whether such compensation should be given either in cash or may not be given in cash? I want to know whether this principle will be followed or not and whether the Government is going to follow the prin_ ciple of giving market value in terms of compensation.

PROF. MADHU DANDAVATE: Are you referring to the Articles of the Constitution?

SHRI B. C. KAMBLE: Yes. There is the provision which is made in the Bill for giving compensation as per market value. So far as Articles 31 and 31A are concerned, I would have raised a point of order, but I did not do it for the simple reason that the Minister has taken it for granted that the proposed 45th Constitution Amendment Bill is likely to be passed and he presumed that in that case Art. 31 will go. Therefore, I have serious objection to the principle of giving compensation in terms of the market value. When you give compensation my suggestion is this. Whatever compensation ultimately the Government may give, let the Government classify

[Shri B. C. Kamble]

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the landowners, big and small. If you do not classify then you will be giving the same compensation to every landowner whether he is a small hutment dweller or a big landlord in the cities. Therefore my suggestion is that there should be a graded system of compensation. Let there be no flat rate of compensation at all. The hutment dweller and the small landlord should get more as compared to the big landlords who are owners of big buildings and so on. This is my suggestion. This is not a new thing, Sir. So far as this idea of graded compensation is concerned, the Bengal Government already appointed a commission called the Floud Commission during the British regime. That Comgradmission had recommended ed compensation, Our hon, Minister is a Socialist Minister. If the British Government could implement the graded system of compensation, the present Government, with socialist outlook, should be able to do it more effectively. You should make suitable amendments in the Bill. This is my suggestion.

Then, my third suggestion is this. This is with regard to the disposal of surplus land. It is said that the land should be sold or disposed of according to the provisions of the Bill. The hon. Minister is a Socialist. He should see that the surplus land is neither sold nor disposed of as per the provisions of the Bill but that these lands should be utilised for rehabilitating either the hutment dwellers, slum dwellers or even the railway employees, in whatever method the Government may adopt in this regard.

Finally I wish to state that the Government should give out the broad details about the probable estimates of the amount of Rs. 250 crores. The House should know what is the likely expanditure on various items so far as this amount of Rs. 250 crores is concerned. If the Government wants to follow the same policy in regard to all

metropolitan cities, then, there should be a policy announcement by the Government as to how Government will deal with the remaining metropolitan cities, viz., Bombay, Delhi and Madras,

I hope the Minister will take into consideration all these suggestions which I have made. It is a general principle which is going to affect all future acquisition proceedings. If the principle of market value is accepted, then it will have serious repercussions and no property can be acquired by the Government even for good purposes. Therefore, I have made these suggestions and I hope the hon. Minister will consider them, With these words, I support the remaining provisions of the Bill.

बा॰ रामधी सिंह (भागलपुर):
कलकता महानगर ही नहीं एक राष्ट्र
के बराबर है। इसकी समस्याएं और
आबादी दिन प्रति दिन बढ़ती जा रही है।
1961 में इसकी आबादी 63 लाख थी
जो 1971 में बढ़ कर 83 लाख हो गई।
जब तक यह मैटो लाइन प्ररी होगी तब तक
बहां की आबादी 1 करोड़ 23 लाख हो
जाएगी। ऐसी स्थिति में कलकता की
यातायात की समस्या को हल करने के लिये
कुछ व्यापक वृष्टि से विचार करना होगा। इस
भूगमें रेलवे के विषय में 1969 से ही बातचीत
चल रही थी। अब जनता सरकार को
इसका यश मिलने वाला है, यह खुशी
की बात है और यह एक सुभ सक्षण है।

इस में राष्ट्र की कितनी सम्पत्ति लगेगी इसका कुछ घोकड़ा हमारे रीत लाल जी ने दिया है। उन्होंने बताया है कि ढाई घरव रूपये इसमें लग रहे हैं। उस में 36 हजार टन सदृक्षुरल स्टील लगेगा, 82 हजार टन माइल्ड राड्ज लगेंगी, 28 हजार स्टोल सिट्स 7 लाख कूबिक मीटर स्टोन जिप्स, 2 लाख 45 हजार कुयूबिक मीटर सेंड घीर 3 लाख 25 हजार टन सीमेंट, 12 हजार कास्ट घायरन नगेगा। कहने का प्रंथा केव तना ही है कि इतना खर्न करके राष्ट्र के लिए हम क्या करने जा रहे हैं ? प्रश्न प्रायोरिटीज का है। हमारे उद्योग मंत्री बैठे इए हैं। उन्होंने जब कोका कोलाको यहां से निर्वासित किया था तब उाहोंने कहा था कि क्या भारत में प्राथमिकता गांकों में पीने के पानी को देनी चाहिये या इस प्रकार के बल्गर शो धाफ बेल्थ को देनी चाहिये। मैं मानता हूं कि कलकत्ता की यह समस्या हल होती चाहिये। लेकिन माप यह भी देखें कि बंगाल के बहुत से गांवो में पक्को सड़कें तक नहीं हैं, बैल गाडियां उन पर चल नहीं सकती हैं। ऐसो स्थिति में वहां पर ढाई भरव रुपये इस चोज पर खर्च करना कहां तक 🕈 न्यायसंगत होगा यह भी भापको सोचना होगा ।

यह केवल गलत प्राथमिकता का ही प्रण्न नहीं है। यह साध्य ही नहीं है बिल्क प्रदूवण की दिन्द से भी भ्रगर हम देखें तो कलकता में इतनी भ्रावादी का इकट्ठा रहना भीर उसको इकट्ठा करना न केवल कलकता के लिए बिल्क राष्ट्र के लिए भी ठोक नहीं है। इसका भ्रयं यह नहीं है कि मैं कोई व्यवदान खड़ा करना चाहता हूं। कल रेल मंत्री जी ने सायं कहा या कि उनका उत्साह भी भविष्य में मैंड्रो रेलवे बनाने के लिए मन्द पढ़ गया है भीर भव वह कोई और मैंड्रो या भव्यर प्राउंड रेलवे बनाने के बात नहीं करेंगे। इपलिये प्रथम प्राथमिकता का है।

जहां तक इस विवयक का सम्बन्ध है मैं केवल दो तीन बातें कहना चाहला हूं। धावने इसको मैद्रो रेलवे का नाम दिया है। हमारे सौगत राय जी ने ठीक ही कहा है कि भूगर्भ रेलवे धाप इसको नाम वे सकते थे। कोई धौर हिन्दु-तानी नाम धाप इसको दे सकते थे। धाप इसको पाताल रेलवे या भूगर्भ रेलवे कहु सकते थे। प्राप मैट्रो रेलवे के प्रशासन के लिए भी कुछ सोच रहे हैं। प्राज रेलवे का प्रशासन बड़ा भारी भरकम हो गया है। यह सम्भल नहीं पा रहा है। हमारे प्रपने इलाके में रेलवे में बहुत अस्त व्यस्तता है भीर कुछ पता नहीं चलता है। जनता सरकार ने आधिक विकेन्द्रीयकरण की बात कही हैं। क्या मैट्रो रेलवे की एडिमिनिस्ट्रेशन में भाप नया अध्याय आरम्भ नहीं कर सकते हैं? क्या आप एक आटोनोमस बोर्ड इसके लिए नहीं बना सकते हैं (अयवचान) यह बहुत अच्छी बात है कि रेल मंत्री जी कह रहे हैं कि आगे चल कर इसका आटोनोमस बोर्ड बनेगा...

प्रो० मधुबंडवते : ऐसानहीं कहा। कंस्ट्रवशन के बाद देखेंगे।

बा॰ रामबी सिंह: कम से कम माधा मास्वासन तो मिल ही गया है। मैं समझता हूं कि इसको एक माटोनोमस बोर्ड के रूप में बनाया जाना चाहिये। भीर जो भाप ने 9 मेम्बर इसके प्रशासन में रखे हैं, मैं यह नहीं कहता भाप इसमें शामिल कर दें, लेकिन देखेंगे कि जो स्थानीय निवांचित प्रतिनिधि हैं चाहे संसद सदस्य हों, या विधान सभा सदस्य हों, या कुलर्पात हों, इंस्टीट्यूट भाफ इंजीनियर्स के लोग हों, पब्लिक हैल्य इंजीनियरिंग डिपार्टमेंट के भीर रेलवे के हों इनको तो रखें ही, साम्ब ही साम्य उपभोक्ताओं के प्रतिनिधि को भी भाप रखेंगे।

इसके सम्बन्ध में बड़ी बड़ी ब्रालोचनायें हैं। कहा जाता है कि मैट्रो रेलवे is a blackhole of Calcutta; underground garbage-bin-cum-urinal or hide-out for anti-social elements.

भौर इन चोजों पर भभी से ध्यान नहीं देंगे तो नतीजा यह होगा, क्षमा करेंगे मुझे कलकत्ता निवासी, वहां काली जो हैं इस!लये 311

बादर है हमें, लेकिन सचमच यह एक लालैस ऋखडेड सिटी कहलाता है सीर वहां पर इतनी भीड़ है कि वहां भगर मुरू से इसकी सावधानी नहीं की जायगी तो राष्ट्र का इतना ज्यादा धन कहीं बरब'द न हो जाय । इंबीलिये इसको जब तक च्रस्त प्रशासन के अदर नहीं रख। जायगा तब तक यह मध्किल से सम्मल पायेगा।

जिन क्षोगों की सम्पत्ति जायगी उनको क्षांतपूर्ति देने का सवाल है तो हमको समाज-वादी प्रगतिशील माण्दंड के अनुसार देनी चाहिये । यानी जिनके छोटे मकान हों उनको क्षतिपृति की रकम अधिक दे और गगर धनासेओं की जाती है तो जैसे सम्पत्ति का ग्रधिकार इसमें स्वाप्त ही कर देते है. उनको क्षतिपति देने में त्दारता न दिकाई जाय ।

इन शब्दों के साथ मैं इस विभेरक का न्वागत करता है कि बागे से इस प्रकार राष्ट्र का बाप्क्यय दूसरी जगह मैड़ो रेल बनाने में न किया जाए।

SHRI SAUGATA ROY (Barrackpore): Sir, I rise as a Calcuttan to welcome this Bill which is a natural corollary of the progress that the metro rail has already made. The Metropolitan Transport Project after having completed its work in the Maidan area will now have to work in the inhabited areas and it is for this purpose that a Bill of this sort has become necessary.

Sir, I am sorry that some lawyer friends in this House who do not understand the full implications of the Bill and the necessity of having such a Bill have raised some legal objections. God save the country from such lawyers? The metro railway is not going to take away anybody's property. It would only dig under the property and for that purpose it is asking for easement rights and it is not for taking away or acquiring property.

Mr. Deputy Speaker, Sir, I shall speak about the specific provisions of the Bill when I speak on the amendments moved by me. Though the Minister does not like it, I shall make my speech a general one in defence of the tube railway because it has been seen in the last one year

PROF. MADHU DANDAVATE: May I make a suggestion? Those hon'ble Members who have given the amendments even if they can briefly mention in defence of their amendments at this stage it would be better so that at a later stage they may technically mo their amendments

MR. DEPUTY-SPEAKER: You can speak on the amendments also.

SHRI SAUGATA ROY: Sir, tha metro rail has been talked about for the last one year from a certain section of the people in this country, particularly the strong ruralist lobby in Janata Party who thought that spending of so much money on underground project will be an utter waste and this money could be used better for the purpose of developing agriculture in this country. Let me tell this House, through you, that the metro rail has become a dire necessity for the city of Calcutta which will die without such a project. The metro rail project was mooted in 1949 and almost for 20 years it remained dormant and nothing was done about it and now I am very glad that Mr. Dandavate is the first Railway Minister who has come forward with specific construction work for the metro railways. In 1974-75, this metro rail construction work was started but sufficient funds were not available at that time and much progress could not be made. Now, Rs. 115 crores have been allocated for the metro rail project in the present plan and I hope that all this money can be spent and sufficient progress can be achieved.

But, Sir, there are certain problems regarding metro rail which needs to be mentioned here. This is with regard to different technical aspects. No. 1 is with regard to tunnelling which will have to be done from Sham Bazar to Chitpur Yard Section. For this tunnelling construction work, Russian tunnelling sheets had to be imported. I do not know whether there is some problem about getting these sheets. I hope this will be cleared very soon.

No. 2 is that I hear that there has been some dilly-dallying on the part of the Government in sanctioning airconditioning system for this tube railway. All I can say is that a city like Calcutta has a very high humidity and especially during July-August, humidity will go up to 100 per cent. Without air-conditioning, the metro railway system cannot operate. In trying to save money, if air-conditioning is not undertaken now, this will ultimately lead to further cost, because ultimately this will have to be airconditioned. Another point is that the proto-type coaches are due for trial run in 1981. I think there has been a delay in the placement of orders with the ICF. Originally the proto-type coaches were not be manufactured by the ICF. But now the ICF has been entrusted with this job. I hope this will be done very fast. Now, there has been a substantial import substitution for this project, especially the automatic rail protection device which has been discovered by the Electronics Corporation of India Limited. That is a new thing. But may I say at this stage that now for this metro rail project once we have spent Rs. 35 crores, there cannnot be any going back. As far as metro railways are concerned, we are hundred years behind compared to other countries. In London tunnelling for metro railway started in 1884. The Soviet Union has got tube rail even in small towns like Baku and Tashkent. They have got their own tube railways. In Leningrad and Moscow they had tubes earlier. In India this is the first tube

railway that we are going to have. Except Japan where over-head rail transport has developed to a great extent, all major cities of the world have got underground rail system. This system is the only means of mass communication. More so in Calcutta because in Calcutta the percentage of road area is very small. In Calcutta, the road area is 6 per cent compared to 12 per cent in Delhi and 15 per cent in Bombay. So, Calcutta road traffic after five years will not be able to hold any traffic and added to that there is atmospheric pollution of the diesel buses. The diesel buses run every day and they produce noxious

It is only with an electrically operated system that this problem of both atmospheric pollution and conservation of our poor resources can really be resolved

Now, the main problem is with regard to the digging work in Chittaranjan Avenue area. I have already made a reference to this effect in Parliament. The State Government is taking a plea that unless diversion route or a circular railway was sanctioned, work in the Chittaranjan Avenue area cannot be taken up.

I think this will be suicidal as you will not be able to spend the sanctioned amount of Rs. 115 crores. For diversion from Chittaranjan avenue, the CMDA had already widened the Strand road, for that purpose the Strand road should be immediately opened to traffic and the work in Chittaranjan Avenue should be started without any delay by the end of this year, so that by 1981 digging work in all these parts will be taken up. There is also misapprehension among the people and it is being deliberately spread by lawyers who may be eager to take injunction proceedings that the metro railway will harm buildings on both sides. It has been proved by seismic studies that when diaphrgam wall is built there is no danger to buildings on both sides of the road even when you do digging, tunnelling

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work. For once the long drawn acquisition proceedings are cut short. In our country unfortunately whenever public utility services come up there had been a spate of injunctions and the courts have indulged in obstructive tactics. I am glad that Mr. Dandavate has chosen to cut short this red tape and delaying procedures through this Bill with which easement rights can be acquired easily.

I shall refer to my amendments. Firstly, I say that the name of the metro railway should be Bhoogarbh railway because metro railway is already the name in New York, Paris and Moscow in our country we should have our own name Bhoogarbh railway.

PROF. MADHU DANDAVATE: There might be miscarriage.

SHRI SAUGATA ROY: I do not doubt that but mothers have to take that risk. Why not then Mr. Dandavate whose baby this is? This Bill also talks about setting up an advisory board. I have suggested some members so that it has really a representative character. Of course the Minister may or may not accept. I feel that the people's representatives in the city must be adequately represented on the advisory board. About the compensation question I am not concerned whether big land lords get compensation or not, because we have not been able to bring in a ceiling on urban property and if in the protext of metropolitan railway some urban properties of big land lords can be taken away it will be good for the city. I am concerned with smaller people who have got a small house in the city. When you are going to compensate them, their compensation should be made at market value. That is why I made the suggestion in respect of persons whose property is acquired and whose worth is below Rs. 6000 per annum. That is only for the purpose of smaller people. The bigger people who have big houses

will claim damages and will go to the arbitrator or court and you give anf amount. This is for the good of the people of Calcutta I am happy that now at least the tube railway has reached a point from which there is no return. 1985 is supposed to be the scheduled date when it is to be opened. The Minister has laid the foundation for the future. From Dum Dum to Tollygunge is only one section of the railway, north-south section. Plans for the east-west section linking Howrah-Sealdah, two major railway terminals should also be taken up because, unless both sections, north-south and east-west, are taken up, the whole gamut of Calcutta traffic with its problem of increasing population-it will go up to 123 lakhs in 1986—could not be met. I am very happy that the Minister has been taking a lot of interest in this matter. Formerly, we had a Railway Minister Mr. Kamalapathi Tripathi who used to get all his work done by his Minister of State, Shri Shafi Qureshi. Now we have a Railway Minister, Shri Madhu Dandavate, who does all the work himself and gives nothing to Shri Sheo Narain.. (Interruptions)

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SHEO NARAIN): I have given the best engineer.

AN HON. MEMBER: We want something to be given to you.

SHRI SAUGATA ROY: I support this Bill for acceptance and in conclusion, I would like to mention to the House a wonderful advertisement which the Metropolitan Transport Project has brought forward. It is stated in that: "We want to add that wing to the Calcutta whose name is speed." Let this Project bring speed to Calcutta.

MR. DEPUTY SPEAKER: We have already exhausted the time allotted for this Bill. I am allowing five minutes each to Shri Durga Chand and Shri Balbir Singh.

भी पूर्वा चंद (कांगड़ा) : उपाध्यक्ष महोदय, यह जो मेटो रेलबेज बिल है जिस पर यह बहस हो रही है, जहां तक इस कानन का ताल्लुक है मैं तो समझता हूं कि कांग्रेस के राज में 1949 से यह बात मुरू हुई थी और माज हमारे साथी जहां हमारे रेलवे मंत्री को इस के लिए मुबारकवाद भौर बधाई दे रहे हैं वहां साथ साथ यह भी कह रहे हैं कि जनता पार्टी में ऐसे भी लोग हैं जो इस तरीके से इतना पैसा खर्च करने का विरोध कर रहे हैं। लेकिन मैं समझता हं कि यह एक ऐसा सब्त है हमारी पार्टी की तरफ से भीर हमारी सरकार की तरफ से कि जो काम तीस साल से पड़े हए थे, उन की हम ने उठाया है भीर उन को पूरा करने की कोशिश की जा रही है। इस में कोई शक नहीं कि इस मेट्रो रेलबे के कांस्ट्रक्शन पर 250 करोड़ रुपय लगेंगे, इतना भारी खर्चा इस में है जब कि हमारे देश में भौर बड़ी बड़ी प्राबलम्स हैं जिन को हल करने की जरूरत है, लेकिन मैं समझता हूं कि कलकत्ता जैसे गहर, जिस में कि भाबादी का इतना कं नेश्वन है, कि यातायात की कठिनाई को दूर करने के लिए भगर कोई योजना वरी है तो वह डांक है। लेकिन आने वाले वन्त में बम्बई भीर दूसरे शहरों स भी ऐसी हो मांग की जायेगी।

रेल मंत्राध्य में राज्य मंत्री (श्री शिव नारायण) : नहीं, चब नहीं मांग रहे हैं।

भी कुर्ग चंद: इस बिल में दो तीन क्लाजेज हैं जिन के बारे में हमारे सावियों ने किक किया है:

"The Central Government may constitute an Advisory Board for every metro railway for the purpose of assisting or advising that Government on the formulation and co-ordination of plans for the deve lopment of metro railway..."

मैं मंत्री महोदय से यह निवेदन करूंगा कि इस ऐडवाइबरी बोर्ड में लोकल लोगों का रीमेंबेन्टेशन ठीक तरीके से होना चाहिए ताकि सरकार को वह ठीक तरीके से ऐडवाइज कर सके और माबिट्रेटर का इस में प्राविजन किया गया है जो कम्पेन्सेशन का प्रसंसमेंट करेगा और दूसरे काम करेगा। तो मैं समझता हूं कि इस के एप्वाइटमेंट में भी सरकार को और रेलवे मंत्री जी को ठीक तरह से घ्यान देना चाहिए ताकि ठीक मादमी इस में कायम किए जायं।

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मैं इतना ही कहते हुए इस बिल का समर्थेन करता हूं और मैं चाहूंगा कि यह मेट्रो रेलवे कलकत्ता शहर की भीड़भाड़ को दूर करने के लिए कायम हो जाय।

चौबरी दलबीर सिंह (होशियार पुर) : उपाध्यक्ष महोदय, यह 250 करोड़ इपने का प्रोजेक्ट जब खत्म होगा तो 5 सौ करोड से ऊपर चला जायेगा क्योंकि माम तौर पर जब भी कोई ऐसी चीज सरकार पेश करती है जिस में ढाई सौ करोड़ वाली बात होती है तो खत्म होने पर वह उस स कई गुना ज्यादा हो जाती है। सवास यह है कि भाज क्या हम इस काबिल हो गए हैं कि कलकत्ता शहर का यातायात ठीक करने के लिए ढाई सौ करोड़ रुपया खर्च करना शुरू कर दें या इस देश में जिन लोगों को पानी नहीं मिलता उन के लिए पानी का इंतजाम करें, जिन लोगों के सिए सडक का कोई इंतजाम नहीं है उन के लिए सड़क का इंतजाम करेया जिन के लिए आते का इंतजाम नहीं है उन के लिए खाने का इंतजाम करें? क्या इससे बड़ा प्रोजेक्ट मौर कोई दूसरा हम गुरू नहीं कर सकते? हमने प्रपने मेनिफोस्टो में वादा किया है कि हम हर हाथ को काम देंगे इसलिए हम कोई ऐसा प्रोजेक्ट शरू करे जिससे कि हर हाथ को काम मिल सके। हमें प्राथमिकताओं के प्राधार पर काम करना चाहिए।

[बीझरी बलबीर सिंह]

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शहर में यातायात की बोड़ी सी सहू जियत. हो जाये उसके लिए हम इतनी बड़ी रकम बच करने जा रहे हैं जबकि भाज ही क्षेत्रयन भावर में श्री बांद राम जी ने कहा या, भपने जबाब में, कि नेशनल हाई वे की सड़कों को ठीक करने के लिए पैसा नहीं है। धगर 250 करोड़ चपया हिन्दुस्तान की तमाम नेशनल हाईवेज को ठीक करने के लिए खर्च किया जाये भीर उससे इस देश का यातायात ठीक हो जाये भीर तब इस देश में प्रगति होने के बाद हम जो कमाई करेंगे उससे कलकता और दूसरे शहरों में भूमिगत रेल बना देंगे। इस दृष्टि गौर करने की जरूरत है। ग्रगर भाज से दस साल पहले कांग्रेस सरकार ने एक काम शुरू कर दिया था और जनता पार्टी विरासत में उस काम को जारी रखे---यह कोई सड़ी बात नहीं होगी। जनता पार्टी की सरकार को ऐसी बातें करनी चाहिए और ऐसे काम करने चाहिए जिससे इस देश के करोड़ों लोगी को सुविधा मिल सके।

धगर यह रेल बननी ही है तो इस के बारे में मैं कुछ बातें कहना चाहूंगा । कम्पेंसेशन के बारे में कहा गया है कि प्रापर्टी भोनर को 90 परसेंट मिलेगा घौर जो उस जमीन पर बैठा हुमा है उस को केवल 10 परसेंट ही मिलेगा। एक मादमी जो प्रापर्टी का मालिक है बह तो सी रुपया या पांच सी रुपया लेता है हर महीने, जोकि स्लीपिंग पार्टनर है उस को तो 90 परसेंट कम्पेंसेशन मिलेगा लेकिन जो उस जमीन परवैठ कर काम करने वाला है, जिसकी कि वहां दूकान है या कोई कारोबार है उसको सिर्फ 10 परसेंट ही मिलेगा--यह कहां का समाज-बाद है ? समाजबाद की इस परिभाषा को हमें बदलना होगा और हमें देखना होगा कि वहां पर बैठ कर जो रोजी कमा रहा है उसको भी उस के मुताबिक पैसा मिल सके भीर जो उस को हम बेरीजगार कर रहे हैं

वह बाद में रोजगार का साधन बना सके। इसलिए 90 परसेंट और 10 परसेंट का जो प्राविजन रखा गया है उसकी हुमें बदलना चाहिए।

इसके घलावा हमें कंपेंसेशन की कोई हद भी मुकरेर करनी चाहिए कि किस हद तक कम्पेंसेशन दिया जायेगा । एक तर्फा तो बड़ा शोर मचता है, भाज पंजाब मैं साढ़े 17 एकड़ की एग्रीव ल्चरल लैण्ड की सीलिंग है, कुछ भीर प्रदेशों में उस सं भी कम सीलिंग होगी, कहा जाता है कि इससे ऊपर जो भी लैंड हो वह बगैर कम्पेंसेशन के ले ली जाये, इसी तरह से शहरों के लिये भी हमें कोई हद मुकरेर करनी होगी कि इस हद के बाद कोई कम्पेंसेशन नहीं दिया जायेगा । इस के साथ ही इस बात को भी लाजभी तौर पर देखना होगा कि जो छोटे मालिक हैं, जो छोटे काम करने वाले हैं, जिन के हाथ से काम चला जायेगा उन को ज्यादा मुद्राविका दिया जाये म्रोर जो स्लीपिंग पार्टनर हैं, जो लैण्ड-लार्ड हैं, जिनका वहां कोई काम नहीं है उन के लिए हद मुकर्रर की जाये कि इससे ज्यादा कम्पेन्सेशन उनको नहीं दिया जायेगा।

इसके अलावा एक बात यह है कि जो सरप्लस खमीन होनी उसको गवनंनेंट डिस्पोज आफ करेगी तो इसके लिए एक करनी चाहिए कि इतने हद मुकर्रर हद तक जिनकी जमीन ली गई है, भगर बाद में जमीन सरप्सस होती है तो उन्हीं को वापिस दी आयेगी। इस बारै में कमिश्नर या कांपिटेंट ग्रथारिटी, किसी को भी ब्रधिकार नहीं होना चाहिए कि तौर पर फैसला कर सके कि बहु जमीन किसको दी जाये या इसको नीलाम कर विद्या आये। यह फैसला होना वाहिए कि वह बादमी जो हद के मन्दर है, थोड़ी है उन्हीं को जिनकी जामदाद सरप्सस होने पर वह जमीन मिलनी चाहिए।

पूछ कुछाय में यह बेना चाहता हूं कि की संग्लेस चर्नाम है, बखाय इस के उन्न को बेच दें व्य हीतान कर हैं, उस को इस्तेखा में साथा बाना चाहिये। पाण बहे- वह महरों में— यह बड़े मने का बात है— हिंदुस्तान को प्रावादी के तीव साथ बाद की साथों तोय बढ़-बड़े महरों में, फलकता मैंसे महरों में भी, पटरियाँ पर बुले सामयान के नोचे लेटत हैं। इस सिये मैं बाहता हूं कि उस बनीन को दिस्पीय पाफ करने के बजाय उस पर छोटे-छोटे मकान बनाये वायें ताकि उन लोगों को सिर छपाने के लिये जगह मिल सकै।

THE RESERVE WAS BEEN THE PROPERTY OF THE PROPE

प्राप जो बिल यहां लाये हैं— यह पास तो होना ही, लेकिन धार्ग के लिये धाप इस तरह की योजनाओं को न चलायें। जात्र कभी हमारे पास बौलत भा जात्रगी, हिन्दुस्तान धारीर हो आयेगा, उस वाल इस तरह की ऐयाशी हम कर सकते हैं, उत वक्त हम बड़े शहरों के यातायात को ठीक करने के लिये 250 या 500 करोड़ रूपया खाच कर सकेंगे। लेकिन जब तक इम देश के लोगों को यह सरकार रोटी, कपड़ा और मकान नहीं दे सकती, तब तक इन तरह के ऐयाशी के कामों को बन्द कर के रोटी, कपड़ा और मकान के लिये प्राथमिकता ही आये।

में उम्मीद करता हु—मंत्री महोदय, इन सुमाशें पर धमल करेंगे— किन लोगों को कम्पेन्सेशन मिलना है, उन के लि हद मुकरिर करेंगे, जिन को वहां से उखाड़ जा रहा है, धगर वह जमीन कालत साबित होती है तो वह उन को फिर से बापस मिल जांथगी । समाजवादी विचार- खारा के जोग जनता पार्टी से यह उम्मीद करता है कि वह समाजवाद की धारा को बहायेगी, उस के प्रवाह को चलायेगी, तांचा इस टेस के गरीब कोग कुछ राहत की दूसास ने सकें ।

PROF. MADHU DANDAVATE: Mr. Deputy Speaker, I am very happy that from all sections of the House there has been unanimous support to this Bill.

AN HON. MEMBER: Except Mr. Balbir Singh.

PROF. MADHU DANDAVATE: No, no. All have supported it. My arithmatic is not bad.

Let me make it explicitly clear that this is purely an enabling Bill which is trying to overcome certain legal difficulties that are likely to come up in executing the project that is already there, and if such projects are there elsewhere also, we anticipated the same difficulties and that is why this enabling Bill is there.

Because the provisions of the Bill are very much non-controversial many hon. Members utilised this opportunity to project their views about metro system and the difficulties about the underground works in Calcutta. They also brought in financial aspects. But they are all extraneous to the main Bill.

Sir, I may be permitted to narrate a very interesting experience of mine. In my college days there was a student and during the 1942 movement, in the college whenever he was asked to answer any question, he used to bring in the words 'national revolution', Mahatma Gandhi and all such things. Once the Professor of English said: "How is it that in History paper, Administration paper and every other paper you bring in the name of national revolution?" That lady Professor once asked the student to write an essay on cow and that student started the essay stating that cow gives us milk. but we want revolution, and he wrote an essay on revolution. That is how we got the 'revolution' into the picture. I must admit that the same thing has happened in this

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debate. A number of hon. Members-I do not blame them and in respect of the last among them, Mr. Balbir Singh, I respect his views and for what he has said. He is quite right and I am hundred per cent one with him that we do not want a repetition of such projects in the country. In that case, the rural development will suffer. We cannot afford to undertake such heavy capital intensive schemes at all and therefore, we have time to concentrate on a project has already begun. If we limited to half way, there will be more loss. And, therefore, we must have to expedite implementation of the scheme; and whatever difficulties we have envisaged, we are trying to put them forward through the Bill. We are told that the procedure that is there in the usual Land Acquisition Act would be quite all right. But it has been our experience, and particularly the pleasant experience of lawyers, that whenever legal proceedings proceed under the Land Acquisition Act it takes a lot of time. Unnecessarily the work is hampered. That is why we are trying to simplify the procedure. The aspect which is basically involved is not so much of acquisition of land. No doubt some aspect of acquisition of land is there. But the more important aspect is the acquisition of the user's rights.

10,00 hrs.

I have made this clear in my introductory remark. Very often there is a surface on which certain constructions are already there and we want to have an underground tunnel. In that case, we feel that those rights below the surface of the land, are to be utilized. Under the present law, whenever somebody owns a piece of land, as I said, right from the Hell to the Heaven he has the ownership of that land. Therefore, we want that the user's rights should be available to us. And as a result, we have made certain provisions.

A lot of talk about 'compensation' was there. But many of my friends have forgotten-and at least those who have a progressive bent of mind must remember—that in the 5th Lok Sabha, many of us insisted that there must be an amendment of the Constitution, so that the right of property does not become an impediment in the path of socio-economic transformation of the And therefore, I was one among those in the 5th Lok Sabha, long prior to the Emergency, supported a bill in which the word 'compensation' was dropped, and in its place the word 'amount' was introduced. It was the 25th Amendment. We felt that unless the clause of compensation was removed. it was likely to be interpreted in a particular way. And if the word 'compensation' used, the direct meaning of that word is the just equivalent of the property acquired; and then the question of market value will come into the picture. We cannot afford to give the market value every time. For instance, when some schemes for the poor people in the country are to be undertaken, we cannot afford to acquire land at market value. therefore, deliberately the 5th Sabha changed the old constitutional provisions, and the word 'compensation' was dropped. I was one among those who actively supported it. Now by back-door the Janata Party does not want to introduce the concept of 'compensation' at all, because that will come in the way of socio-economic reform for the poor people. Therefore, whatever provisions have been mentioned here, will be scrupulously gone through.

There has been a reference to the Competent Authority, Advisory Board and the Arbitrator. We have made it explicitly clear what exactly our definition of Competent Authority is and what exactly we mean by Advisory Board, and by Arbitrator. The functions of these 3 authorities are altogether different. Competent Authority will be appointed by Gov-

ernment. And once it has been declared in the Gazette that the particular use of a particular land is to be made by the Government, i.e. made over to the Railways for a specific purpose, the objections sent by people can be scrutinized. If there is some dispute about the amount to be paid, the matter can so to the Arbitrator. As far as the Advisory Board is concerned, it is a body that is supposed to plan and coordinate the activities of the Metro Railways. And, therefore, though with the best of intentions a number of suggestions have been made viz. that the members of the local authorities—the Mayor of the Corporation and all of them-can be associated, those suggestions will be extraneous to the manner in which we want the Advisory Board to function. Therefore, we have kept a particular composition.

Here, a reference was made that we should be able to have the usual provisions of the Land Acquisition Act. But I must point out that if we try to go through the usual procedures, there are likely to be delays. For instance, my friend Shri Parule-kar has raised a very significant question.

There is already provision for acquisition and demolition. 21(1) (a) provides for demolition of buildings for the safety of Metro Railways. For that compensation is paid under clause 22. So, there are going to be many possibilities. In some cases, work would be going on below a particular surface and for that we would be using certain rights, which are not there with us by law now. In some cases, if we feel that from the point of view of safety, some people have to be moved to alternative place for a certain duration only and they are to be brought back after the work is over I want to assure the House that according to the Bill whether rich or poor, whoever is shifted temporarily on grounds of safety, alternative accommodation will be provided by us and they will not be responsible for having that particular arrangement. That I am making explicitly clear.

As far as other rights are concerned, like how much is the amount, it is better that we should leave them to the arbitrator. Suppose whatever has been decided by the competent authority is not acceptable in that case, the matter can go to the arbitrator. We have also fixed the time limit. At the initial stage, it is 21 days and it is over, when it comes to the arbitrator. Even under the Arbitration Act the limit is four months. In that case, the entire thing can be expedited very easily and there will be no difficulty at all. That is the reason why all the formulations have been made in a particular manner.

The hon. Member, Shri Poojary, who initiated the debate, started with the rehabilitation of displaced persons. I have made that point explicitly clear. As far as the other parts of his speech are concerned, they are extraneous to the debate and I will not refer to them. For instance, he referred to the World Bank, from where we are going to get money. There is no question of participation from the World Bank, as far as this project is concerned. Anyway, that is extraneous to this particular question.

16.08 hrs.

[SHRI DHIRENDRANATH BASU in the Chair].

As far as my friend, Shri Parulekar, is concerned, I have already clarified that point. I can give a solemn assurance that there is no tendency on the part of the legislative bodies in the country to intrude into the arena of the court's authority and thereby make an encroachment on the court's authority. He said that during the Emergency we have found out what are the disastrous consequences. I can assure the hon. Member that only you cannot go to the

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lower courts but, as far as the inherent right of writ is concerned, it cannot be taken away at all, and so long as the Janata Party continues to be in power, that right will always remain inviolable. I can give that solemn assurance. But, as far as the other proceedings are concerned, they will unnecessrily delay the procedures. That is the reason why we have said that these matters should not be made justiciable, as far as lower courts are concerned. Otherwise, there would be more and more delay, as far as the execution of the project is concerned. I have already replied to his other points.

Our friend, Shri Basu, raised a number of points. They have nothing to do with the Bill.

AN HON. MEMBER: He is in the Chair now.

PROF. MADHU DANDAVATE: I am sorry. I did not notice that you are in the Chair. After all, I am a Professor and a professor is absent-minded. So, I forgot you are in the Chair. Sir, when you are in the Chair. I cannot say that you made irrelevant references. So, I must try to find relevance even in your irrelevant references. While sitting in that Chair, you would not be irrelevant, but while sitting on the other side, you may make certain remarks with the best intention of finding out what are the facts and figures.

Sir, you wanted to know what is the extent of this particular scheme It is 18.8 k.m. You also wanted to know how much of it is private property. I am happy to say that it is only 3 k.m. which is private property. As far as the rest of the property is concerned, you need not be worried at all that a lot of complications would be created.

I can assure the House that this particular scheme will be expedited.

The various provisions we have elready placed before you, without hiding envising. Whenever we have referred to any particular authority, competent authority, Board or arbitrator, we have specifically defined what exactly is meant by that, what exactly is the scope of the jurisdiction etc. Everything has been mentioned.

जी जनन्त वर्षे: कोर्टं की जरिस-डिक्शन के बार में बही तो बताया गया है।

PROF. MADHU DANDAVATE: Therefore, as I told you, as far as courts are concerned, the jurisdiction is not completely ruled out. The only thing is that we do not want all these matters to go to the lower courts and thereby create obstacles in the path of execution. That is the reason why we have brought provisions to that effect.

I thought that this Bill would be disposed of within half an hour or one hour. That was my confidence, but I found that because Members wanted to express their grievances on this issue, they went off the track. Anyway, I am very happy that that also helped me.

SHRI SAUGATA ROY: On a point of order. Is there any rule that when we are speaking on a Bill, we should not speak on the general principles of the Bill and we have to stick only to the provisions of the Bill?

PROF. MADHU DANDAVATE: I do not want to hurt the hon. Member, but let me say that the financial outlays of the Metro scheme are not at all connected with this enabling Bill which is purely of a legal nature. If I were in your place, in order to focus the attention of the country on the scheme, I would have done the same thing, but because I am a Minister, I cannot do it, but I can point out to you that it is extraneous to the actual content of the Bill.

I am very happy that unanimously all the sections of the House have supported the Bill. Some amendments are there. Those who wanted the Bill to be circulated to elicit public opinion have withdrawn their amendments by withdrawing themselves from the House. Therefore, those amendments have not come up. As far as the other amandments are concerned, I respect their spirit. I can assure Dr. Ramji Singh and others that some of the points that they have made regarding the conduct of the Metro Railways, once they are constructed, can be part of another Bill to be brought before the House. As far as this Bill is concerned, it is mainly concerned with acquisition proceedings and, therefore, let it remain restricted to that. Therefore I would humbly request all the Members of the House who have tabled amendments to withdrawn them, as they are not of a basic nature, and the Bill to be passed unanimously.

MR. CHAIRMAN: The question is:

"That the Bill to provide for the construction of works relating to metro railways in the metropolitan cities and for matters connected therewith, be taken into consideration."

The motion was adopted.

MR, CHAIRMAN: Clause 2. Shri

SHRI ANANT DAVE (Kutch): Not moving.

MR. CHAIRMAN: The question is:
"That Cluase 2 stand part of the
Bill."

The motion was adopted.

Clause 2 was added to the Bill.

MR. CHARMAN: The question is:

"That Clause 3 stand part of the

Bill."

Clause 3 was added to the Bill.

MR. CHAIRMAN: Clause 4, Shri Saugeta Roy.

SHRI SAUGATA ROY: Not moving.

MR. CHAIRMAN: The question is:

"That Clauses 4 to 6 stand part of the Bill."

The motion was adopted.

Clauses 4 to 6 were added to the Bill.

MR. CHAIRMAN: The question is:

"That clause 7 stand part of the Bill."

The motion was adopted.

Clause 7 was added to the Bill.

Clauses 8 to 38 were added to the Bill.

MR. CHAIRMAN: Now clause. 39 Mr. Parulekar, are you moving your amendment?

SHRI BAPUSAHEB PARULEKAR (Ratnagiri): Sir, though I am not moving my amendment, I want to make the position very clear. Now, you have mentioned in this clause that no suit or application for injunction shall lie in any court against the Central Government or the metro railway administration or any officer in respect of any work done by it. Suppose, tomorrow, somebody comes and starts digging in my land, I shall be debarred from going to the court under the provisions of this Act. Therefore, I request you to kindly consider this amendment. It will make the position very clear if you add these words which I have mentioned in my amendment.

PROF. MADHU DANDAVATE: Let me clarify this that it is only in pursuance of this Act. MR. CHAIRMAN: The question is:

struction of Works) Bill

"That clause 39 stand part of the Bill."

The motion was adopted. Clause 39 was added to the Bill. Clauses 40 to 45 were added to the Bill

MR. CHAIRMAN: Now, I take up the Schedule, the Clause 1, the Enacting Formula and the Title together.

SHRI SAUGATA ROY: I have an amendment to Clause 1. I only wanted to change the name of the Bill from "Metro" to "Bhugarbha'. When I suggested that, the Minister said that there is a danger of miscarriage. I think, an Indian name would be more suited to Indian conditions.

MADHU DANDAVATE: PROF. I said it in a lighter mood. The fact is that this Bill concerns the project which will be principally underground but a part of the project, in some cases, can also be overground. We cannot call it partly "Bhugarbha" and partly overground. Therefore, it is better let it remain as it is.

MR. CHAIRMAN: The question is:

"That the Schedule, Clause 1, the Enacting Formula and the Title stand part of the Bill."

The motion was adopted.

The Schedule, Clause 1, the Enacting Formula and the Title were added to the Bill.

PROF. MADHU DANDAVATE: I move:

"That the Bill be passed." MR. CHAIRMAN: The question is: "That the Bill be passed." The motion was adopted.

16.22 hrs.

INDIAN EXPLOSIVES (AMEND-MENT) BILL

MR. CHAIRMAN: The House will now take up the consideration of the Indian Explosives (Amendment) Bill. Shri George Fernandes.

INDUSTRY THE MINISTER OF (SHRI GEORGE FERNANDES): Mr. Chairman, Sir. I move:

"That the Bill further to amend Explosive Act, 1884, theIndian be taken into consideration."

This is an amending Bill which is of a technical nature. The amendments that are sought to be moved to the Indian Explosives Act of 1884 are based on the recommendations of a committee that was appointed in September, 1966 to study the working of the Indian Explosives Act and the rules framed under it. The committee was expected to submit report in three months' time. It was a departmental committee, multi-disciplinary, and was expected to submit its report in three months. took a year and three months to Therefore. finally submit its report. the Government took about a year and four months to go through the report and come to certain conclusions. Then, an officer was appointed to draft the Bill. But this appointment took place four years and two months after the Government had considered the recommendations of the Committee. The officer himself took two years and three months to draft the Bill which is of a technical nature and is based on the recommendations of a committee which had been accepted by the Government. All this has taken about ten Between September, 1966 and years. towards the end of 1976, the Bill was got ready to amend the Act in the light of the recommendations